

**GOVERNMENT OF INDIA  
SOCIAL JUSTICE AND EMPOWERMENT  
LOK SABHA**

UNSTARRED QUESTION NO:2003  
ANSWERED ON:22.11.2010  
FUNDSD FOR NGOS IMPLEMENTATION OF SCHEMES  
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**Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:**

- (a) the details of Non-Governmental Organisations (NGOs) and Voluntary Organisations (VOs) which have been provided financial assistance under various schemes run by the Ministry in various States of the country during each of the last three years and the current year, Statewise;
- (b) the machinery available with the Government to monitor utilization and detect misutilization of funds by these NGOs;
- (c) the names of the NGOs found involved in irregularities such as misuse of funds etc., during the said period, Statewise;
- (d) the action taken by the Government against these NGOs;
- (e) whether only a few projects have been sanctioned for coaching and allied assistance for weaker sections including SC, ST, OBC and minorities; and
- (f) if so, the reasons therefor?

**Answer**

MINISTER OF STATE FOR SOCIAL JUSTICE AND EMPOWERMENT (SHRI D. NAPOLEON)

(a) : The Ministry provides Grants in Aid (GIA) to NGOs and Voluntary Organizations (VOs) under the following Schemes:-

- (i) Scheme for Free Coaching to SCs and OBCs
- (ii) Grant in Aid to Voluntary Organizations working for SCs
- (iii) Assistance to Voluntary Organizations working for the Welfare of OBCs
- (iv) Integrated Programmes for Older Persons
- (v) Prevention of Alcoholism and Substance (Drug) Abuse
- (vi) Scheme of Grant in Aid programme for Financial Assistance in the field of Social Defence
- (vii) Deendayal Disabled Rehabilitation Scheme
- (viii) Scheme of Assistance to Disabled Persons for Purchase/Fitting of Aids/Appliances (ADIP)

Scheme-wise, State-wise details of number of NGOs/VOs and amount released in the last three years and the current year is at Annexure.

(b) : The Ministry ensure the utilization of funds under various schemes/programmes in the following ways:

- (i) Fresh/subsequent releases of grants to NGOs during a year are made only on receipt of Utilization Certificates in respect of previous grants sanctioned which have become due.
- (ii) Review of schemes/programmes by the officers of the Ministry during their tours to States.
- (iii) The Ministry also sponsors evaluation studies from time to time through independent evaluation agencies, inter alia, to check proper utilization of funds by the implementation agencies under various Schemes/Programmes.
- (iv) The schemes/programmes implemented through NGOs are also expected to be monitored by respective State Governments/UT Administrations.
- (v) In the event of proven misappropriation of funds by an NGO, the Ministry initiates action to blacklist the NGOs.

(c)&(d): The NGOs found to be involved in irregularities and blacklisted during the said period are (i) Kishan Mahila Gramodyog Sansthan, Azamgarh, Uttar Pradesh; and (ii) Om Hari Bahuddeshiay Shikshan Sanstha, Aurangabad, Maharashtra.

(e) &(f): The number of NGOs/Universities/Institutions selected for providing financial assistance under the Scheme "Free Coaching and Allied Scheme" for SC, OBC, ST and the Minorities groups during the last three years and the current year is as under:-

Name of the Community	No. of NGOs/ Universities/ Institutes
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Scheduled Castes and Other Backward Classes	195
Scheduled Tribes	29
Minorities	197